

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR 1693 of 2015

Dated : 21st January, 2016

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Ms. Deepa Chavan
Mr. Anand K. Ganesan

Counsel for the Respondent (s) : None

ORDER

In this matter, three orders, passed by the State Commission, have been challenged before this Appellate Tribunal by filing a single appeal. The objection of the Registry is that against every impugned order, a separate appeal has to be filed. Since, there are three impugned orders have been challenged in a single appeal, the Appellant be directed to file separate appeals. It has been submitted by the learned counsel appearing on behalf of the Appellant that thrice court fees have been paid but a single appeal has been filed.

We hereby direct the Appellant to file an appeal against each order and since, three impugned orders have been challenged, the Appellant is directed to file three appeals and merely filing thrice court fee in a single appeal will not serve the purpose. Court fee, so paid, will be adjusted in the appeal accordingly.

For this purpose, the learned counsel appearing on behalf of the Appellant seeks two weeks time and the same is granted.

Post these DFRs, being DFR Nos. 1693 of 2015 and 1694 of 2015 for hearing on maintainability on **25th February, 2016**.

(T. Munikrishnaiah)
Technical Member

vt/vg

(Justice Surendra Kumar)
Judicial Member